

**IN THE INCOME TAX APPELLATE TRIBUNAL
(DELHI BENCH: 'H: NEW DELHI)**

**BEFORE SHRI RAMIT KOCHAR, ACCOUNTANT MEMBER
AND
MS. MADHUMITA ROY, JUDICIAL MEMBER**

**ITA No.: 2375/Del/2022
(Assessment Year: 2018-19)**

Fujitsu India Pvt. Ltd., 3 rd Floor, Building No. 9B, Phase-III, DLF Cyber City, Gurgaon, Haryana-122002.	v.	Deputy Commissioner of Income Tax, Circle-7(1), Delhi.
PAN No: AAACF 4170 D		
APPELLANT		RESPONDENT

Assessee by : Shri Jaskaran Singh, Adv.
Revenue by : Shri S.K. Jadhav, CIT(DR)

Date of Hearing : 25.06.2025
Date of Pronouncement : 25.06.2025

ORDER

PER RAMIT KOCHAR, AM:

This appeal in ITA No. 2375/Del/2022, filed by the assessee for the Assessment Year 2018-19, has arisen from the assessment order dated 27.07.2022 (DIN ITBA/AST/S/143(3)/2022-23/1044200238(1) passed by the Assessing Officer, Assessment Unit, Income Tax Department, Delhi under Section 143(3) read with Section 144C(13) read with Section 144B of the Income-tax Act, 1961 ("the Act").

2. The learned counsel for the assessee Shri Jaskaran Singh, Advocate, has filed a letter dated 20.06.2025, signed by the assessee, wherein it is stated that the assessee does not want to press any of the grounds of the appeal before the Bench, and prayed for the withdrawal of the appeal and thus prayer was made to dismiss the appeal of the assessee as being withdrawn.

3. The Ld. CIT(DR) has no objection to the dismissal of the appeal of the assessee as being withdrawn.

4. After hearing both the parties we dismiss the appeal filed by the assessee in ITA No. 2375/Del/2022 for A.Y. 2018-19 as being withdrawn. We order accordingly.

Order pronounced in the open court on 25th June, 2025.

Sd/-

(MS. MADHUMITA ROY)
JUDICIAL MEMBER
Dated: 25.06.2025.

Sd/-

(RAMIT KOCHAR)
ACCOUNTANT MEMBER

MPV

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. DRP
5. DR

Asst. Registrar,
ITAT, New Delhi